

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3949
ANSWERED ON:18.12.2012
LATHICHARGE BY POLICE
Ajmal Shri Badruddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there have reports of deaths of people participating in demonstrations/ agitations due to lathicharge or firing by the Police;
- (b) if so, the details thereof and the total number of persons killed/injured in Police firing/lathicharge during each of the last three years and the current year, State-wise; and
- (c) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): As per the Seventh Schedule to the Constitution of India, the subject "Police" is a State Subject. To control agitations etc., and maintain law and order situation in the State, sometimes Police is forced to initiate lathi-charge/ firing on the uncontrollable mob/ agitators, in which some persons get injured/ die. The details of occasions of Police firing by Police (PF), Civilians killed (CK) and Civilian Injured (CI) during 2009-2011 is at Annexure.

It is primarily the State Governments who implement the various police reforms measures. The Government of India has been making consistent efforts to persuade the States, from time to time, to bring the requisite reforms in the police administration to meet the expectations of the people. In this connection, the Ministry of Home Affairs had constituted a Task Force under the Chairmanship of Union Home Secretary with representatives of Intelligence Bureau, Central Reserve Police Force, Border Security Force, Bureau of Police Research & Development, Defence Research Development Organization and the State Governments of Maharashtra, Jammu & Kashmir, West Bengal, Uttar Pradesh, Andhra Pradesh, Manipur and Chhattisgarh to recommend Standard Operating Procedures (SOPs) to deal with public agitation with non-lethal measures vide order dated 22nd September, 2010. The Task Force has finalized the SOP and the same has been circulated to all the States / UTs / Central Police Organizations. The objective of the SOP is to provide guidelines for dispersal of an unlawful assembly with minimum necessary force with minimum possible collateral damage.